

SHRI S. M. BANERJEE (Kanpur) : I am extremely happy that you have very kindly taken this decision. At that time, whether it is 5 o'clock, or 6 o'clock some of the Ministers might not be there; so, my submission is that the Home Minister and the Education Minister specially should be present to decide about the teacher problem in U. P.

Secondly, the Kerala Government has been asked not to withdraw the cases against the Central Government employees. I do not want them to make a statement; I do not want to argue, but these are the two matters . . . (Interruption).

श्री रामसेवक यादव (बाराबंकी) : जैसा श्री आपने कहा—आज अन्तिम दिन है, मेरी आपसे ...

MR. SPEAKER : What is the point in my giving half an hour in the evening if you are raising it now ?

श्री रामसेवक यादव : मेरी आपसे निम्न प्रार्थना है कि अध्यापकों का जो मामला चल रहा है, उसका अन्तिम निर्णय हो जाना चाहिए। इसके लिए दो-तीन घण्टे, जितना भी बैठने की जरूरत है, हम बैठने के लिए तैयार हैं।

MR. SPEAKER : About the teachers, if the Education Minister has something to say, I will be very happy. It all depends on his convenience; I am not forcing him because I know the difficulties of the administration.

Now it is over. We shall take it up in the evening after the non-official business is over.

SHRI J. H. PATEL (Shimoga)
Spoke a few words in Kannada.

Item No. 9. Nine statements showing the action taken by Government on various assurances, promises and under takeings . . . (Interruption).

MR. SPEAKER : It is all over.

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. SPEAKER : This also was discussed in the last two or three days. About simultaneous translation, we have been examining one new method. At present we have got simultaneous translation in English and Hindi. We cannot have it in all the 16 languages but if one more channel could be added so that if somebody speaks in Kannada or Tamil it could be translated in English and Hindi. There are some hon. Members who really do not know English and Hindi; they only know their mother tongue. So, we are seeing if one more channel could be added so that if some one makes a Telugu, Tamil or Kannada speech it could be translated into English and Hindi. We have been examining if it is possible.

श्री रवि राय (पुरी) : बजट सेशन से पहले हो जाना चाहिये।

MR. SPEAKER : That may not be possible because so many problems are there. It may not be possible by the Budget session because you have to import some equipment and train translators in all the 14 languages. But we are at it. I have discussed it. I may assure the hon. Member that we are also as anxious as the hon. Member.

SHRI J. H. PATEL : Thank you.

12.40 hrs.

MOTION UNDER RULE 388

Suspension of Proviso to Rule 74 in relation to constitution (Twenty Second Amendment) Bill.

THE MINISTRY OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir I beg to move :

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Constitution of India, to a Joint Committee of the Houses.”

MR. SPEAKER : The question is :

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Constitution of India, to a joint Committee of the Houses."

The motion was adopted

12.40½ hrs.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move :

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :-

- (1) Shri Debananda Amat
- (2) Shri Bedabrata Barua
- (3) Shri Fakhruddin Ali Ahmad
- (4) Shri B. Bhagavati
- (5) Shri R. D. Bhandare
- (6) Shri Anil K. Chanda
- (7) Shri M. K. Nanga Gowder
- (8) Shri Hem Barua
- (9) Shri Dhireswar Kalita
- (10) Shri K. M. Koushik
- (11) Shri Valmiki Choudhary
- (12) Shri Bal Raj Madhok
- (13) Shri K. Ananda Nambiar
- (14) Shri Nihal Singh
- (15) Chaudhary Nitiraj Singh
- (16) Shri T. D. Ramabadran
- (17) Shri M. B. Rana
- (18) Chaudhuri Randhir Singh
- (19) Shri J. Ramapathi Rao
- (20) Shri V. Sambasivam
- (21) Shri Shantilal Shah
- (22) Shri Naval Kishore Sharma
- (23) Shri Prakash Vir Shastri
- (24) Shri Sheo Narain
- (25) Shri Vidya Charn Shukla
- (26) Shri G. G. Swell

- (27) Shri Om Prakash Tyagi
- (28) Shri Atal Bibari Vajpayee
- (29) Shri G. Viswanathan
- (30) Shri Y. B. Chavan, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session ;

that in other reports the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The motion is before the House.

SHRI ABDUL GHANI DAR (Gurgaon) : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 15th February, 1969." (1)

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Mr. Speaker, Sir, at long last this complicated question of reorganisation of Assam has come before the House in the shape of a Bill although of a limited nature. I welcome it.

Sir, as is known to the country, the problem of hill tribes of Assam has been hanging fire for the last several years. They have been agitating that they should have full opportunities for their self-expression and development and their demand is that they must be given a full-fledged State. That seems to be the demand not only of the hill tribes of Assam but, probably, all